

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. : 4/S.O./2017

Dated : 15-02-17

Sub.:- Regarding compliance of four base line reports of Hon'ble SCMS Committee dated 04.10.2016.

It is hereby informed to all concerned that Hon'ble SCMS Committee in its meeting dated 04.10.2016 has resolved as under:-

1. The representation of Judicial Officer and staff related to their service conditions be disposed or within a period of three months.
2. All the disciplinary enquiries (Under Rule 17 CCA Rules) be disposed within a period of 6 months.
3. All the disciplinary enquiries (Under Rule 16 CCA Rules) be disposed of within a period of one year.
4. If the representation or the enquiry is not disposed of within period aforesaid, reasons to be recorded in writing.

By Order



Registrar (Admn.)

No. Esst.(RJS)/2017/1936

Dated : 15-02-17

Copy forwarded to the following for information and necessary action:-

1. Registrar General, Rajasthan High Court, Jodhpur.
2. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur.
3. P.S. to All Hon'ble Judges at Rajasthan High Court, Jodhpur / Bench Jaipur.
4. Registrar (Admn.), Rajasthan High Court, Jodhpur / Bench Jaipur.
5. Registrar (Vigilance) / (Rules) / (Exam) / (Class.) & O.S.D. (F&I)/ Rajasthan High Court, Jodhpur / Bench Jaipur.
6. Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
7. All Senior Dy. Registrars/DeputyRegistrars/Assistant Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
8. All Administrative Officer Judicial, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
9. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur / Bench Jaipur.



Registrar (Admn.)